

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

R.A. NO.: 324/2000 IN O.A.NO. 2623/99  
(filed before the Principal Bench, New Delhi).

(V)

Dated this Thursday, the 16th day of November, 2000.

CORAM : Hon'ble Smt. Shanta Shastray, Member (A).

Ms. Jasbir Kaur ... Applicant

VERSUS

Union of India & others ... Respondents.

TRIBUNAL'S ORDER ON CIRCULATION :

A review has been sought of the order dated 25.08.2000 in O.A.No. 2623/99 which was disposed of as the respondents had considered the case of the applicant sympathetically and the applicant's prayer was likely to be fulfilled.

2. The applicant has called for review on the ground that respondents instead of filing counter reply with reference to the pleadings in the O.A. had filed a counter affidavit on a different footing stating the applicant's name had been placed at priority no. 3 for transfer to the desired place whereas she had earlier been placed at priority no. 2. Her whole prayer was to transfer her to the vacant post of T.G.T. (Sanskrit) at Kendriya Vidyalaya No. 1, Hathe Barkal. Instead of giving her priority no. 1, she was shunted to priority no. 3. There is no such provision for shifting the priority or bringing down the priority. The respondents have not given the names of the persons standing at priority no. 1 and 2.

3. The applicant has also pointed out that it was wrongly recorded in the order dated 25.08.2000 that the applicant lost

her husband in the Kargil War. Her husband is very much alive. I regret the lapse. May the applicant's husband live long. Registry is directed to delete the sentence at the end of para 1 of the order accordingly.

4. The respondents filed a counter affidavit stating that for the new academic year 2000-2001 the applicant's name was at priority no. 3 for transfer to the coveted place. The applicant was present through her advocate. He had the opportunity to rebut. It was stated in his presence by the respondents that the applicant has got every chance of being transferred to Dehradun as per her request after adjustment. It cannot, therefore, be said that no opportunity was given to the applicant.

5. I do not find any error apparent on the face of the record. I do not find any new material which necessitates a review of the order already passed.

6. The Review Application is accordingly dismissed.

*Shanta J*  
(Smt. SHANTA SHASTRY  
MEMBER (A)).

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